

ITEM NO.19

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1372/2023

DELHI COMMISSION FOR  
PROTECTION OF CHILD RIGHTS & ANR.

Petitioner(s)

VERSUS

LIEUTENANT GOVERNOR, NCT OF DELHI  
THROUGH PRINCIPAL SECRETARY & ORS.

Respondent(s)

(FOR ADMISSION and IA No.254294/2023-STAY APPLICATION )

Date : 15-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Shankaranarayanan, Sr. Adv.  
Mr. Talha Abdul Rahman, AOR  
Mr. Adnan Yousuf, Adv.  
Mr. M. Shaz Khan, Adv.  
Mr. Vishal Sinha, Adv.  
Ms. Shivani Vij, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Considering the nature of the grievance which has been addressed before this Court by the Delhi Commission for Protection of Child Rights, we are of the considered view that a petition under Article 226 of the Constitution would be the appropriate remedy.
- 2 Mr Gopal Shankarnarayanan, senior counsel appearing on behalf of the

petitioners, however, submits that the Petition was filed before this Court on 28 November 2023 and since then the tenure of the Chairperson and members of the Commission has ended at 01 December 2023 as a result of which a fresh petition cannot be instituted on this point of time before the High Court.

3 Based on the above submissions, we direct the Registry to transfer these proceedings to the High Court of Delhi which shall be renumbered as a Petition under Article 226 of the Constitution.

4 Subject to the grant of the above liberty, the Writ Petition is disposed of.

5 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**